

SUPREME COURT OF INDIA

Virender Aggarwal

Vs.

Khaitan Electricals Ltd.

T.P.(Crl.)No.311 of 2007

(S.B.Sinha and V.S.Sirpurkar,JJ.)

15.02.2008

ORDER

1. Having heard the learned counsel for the parties, we are of the opinion that as upon the complaint filed by the respondent as against the petitioner for alleged commission of offences under Section 420 & 406 of the Indian Penal Code, the learned Metropolitan Magistrate has merely directed the police to investigate the case and in terms thereof no charge-sheet has yet been filed, we are of the opinion that it is not necessary to interfere with the matter at this stage.

2. The transfer petition is dismissed.